

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No.754 of 2019

IN THE MATTER OF:

Elektrans Shipping Pte Ltd.

.....Appellant

Vs.

Pierre D'Silva&Ors.

.....Respondents

Present :

For Appellant: Mr. Anandh. K. Advocate

**For Respondents: Mr. Mayank Sheer Sagar with Mr. Tushar Singh,
Advocates for R-1**

Ms. Pankhuri, Advocate for R-2

O R D E R

19.08.2019 - Learned counsel for the Appellant prays for and is allowed one week's time to file rejoinder-affidavit.

Place the case for 'Orders' on **29th August, 2019.**

The appeal may be disposed of on the next date.

....contd.

Parties are allowed to file short written submissions not more than three pages within a week in the meantime.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc

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